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EXTRAORDINARY

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT

NOTIFICATION

The 8th/9th March 1979

No.LGL.431/78/15.—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

ASSAM ACT I OF 1979

(Received the assent of the President on
17th February, 1979)

THE BENGAL, AGRA AND ASSAM CIVIL COURTS
(ASSAM AMENDMENT) ACT, 1978.

An

Act

*further to amend the Bengal, Agra and Assam Civil
Courts Act, 1887, in its application to the State of Assam.*

Preamble. Whereas it is expedient to amend ^{Central Act}
the Bengal, Agra and Assam Civil Courts _{12 of 1887.}
Act, 1887, hereinafter called the principal Act, in its application to the State of Assam, in the manner hereinafter appearing;

It is hereby enacted in the Twenty-ninth Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Bengal, Agra and Assam Civil Courts (Assam Amendment) Act, 1978.

(2) It shall extend to the whole State of Assam.

(3) It shall come into force at once.

Amendment of Section 19 of Central Act 12 of 1887. 2. In Section 19 of the principal Act, in sub-section (2), for the words "five thousand rupees" the words "ten thousand rupees" shall be substituted.

Amendment of Section 21 of the Central Act 12 of 1887. 3. In Section 21 of the principal Act, in sub-section (1), in clause (a), for the words "fifteen thousand rupees" the words "twenty thousand rupees" shall be substituted.

Retrospec-
tive opera-
tion.

4. (1) The provision of clause (a) of sub-section (1) of Section 21 of the principal Act as amended by Section 3 of this Act shall apply irrespective of the fact that suits, proceedings, decrees or orders out of which the appeals referred to therein arise were instituted or made prior to the commencement of this Act. ^{Central Act 12 of 1887.}

(2) Notwithstanding anything to the contrary contained in the Limitation Act, 1963, an appeal from a decree or order made before the commencement of this Act, which but for the provisions of this Act, would have been preferred before the High Court within ninety days from the date of such decree or order, shall be preferred to the District Judge, within the said period. ^{Central Act 36 of 1963.}

Savings.

5. Nothing in this Act shall be deemed to affect any appeal instituted prior to the commencement of this Act.

U. TAHBILDAR,
Secretary to the Govt of Assam,
Legislative Department.